

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3892  
ANSWERED ON:12.08.2015  
Guidelines for Corruption Free Mechanism  
Meghwal Shri Arjun Ram

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Ministry has issued any guidelines for a transparent and corruption free mechanism in all the Ministries/ departments of the Central Government;
- (b) if so, the details thereof;
- (c) whether the Government is aware that the number of complaints relating to irregularities and corruption has decreased after providing the said mechanism in the Ministries/departments; and
- (d) if so, the details in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): Yes, Madam. The Central Government has taken several measures to combat corruption and improve the functioning of Government. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayukta Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the Central Vigilance Commission (CVC);
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;

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(x) Placing of details of immovable property returns of all Members of the All India Services and other Group "A" officers of the Central Government in

the public domain;

(xi) Government has sanctioned 92 additional Special Courts across the country to dispose of PC Act cases expeditiously. Of these, 86 Courts have become functional.

(xii) Vigilance Clearance has been denied to the officers who did not file Immovable Property Return (IPR) within the stipulated time.

(xiii) Issue of detailed guidelines regarding implementation of suo motu disclosure under Section 4 of RTI Act, 2005 to further promote transparency.

(c) & (d): No such centralized data is maintained in this regard as complaints relating to irregularities and corruption are received in various Ministries/Departments, President's Secretariat, Prime Minister's Office, Central Vigilance Commission, Central Bureau of Investigation.

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